

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 35 OF 2020

In The Matter Between:

Kheti Vikas Seva Trust

...Applicant

Versus

Adani Enterprise and others

...Respondents

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Date: 02.02.2023

Parth H Bhatt

Advocate

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**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT
NO.2 & 5**

I, Nischal Joshi, Director (Environment) & MS, GCZMA, Gujarat, an authorised signatory of the Respondent No. 2 & 5 do hereby state on solemn oath and make this affidavit as under:

1. I state that I have read and understood the Appeal

Entered in Notary Register as filed by the Appellenat and being conversant with
Sr. No. 34/02 of 2023

(P. H. DABHI) *Nischal Joshi* NOTARY
GOVT. OF GUJARAT (INDIA) competent to file this affidavit as under:

:- 2 FEB 2023

2. At the outset, I say and submit that all the allegations and averments made and the contentions raised by the Applicant, except those which are specifically admitted by me herein below, are false and categorically denied as if the same are specifically set out and traversed seriatim.

[Signature]



3. I say that I am filing this affidavit for a limited purpose of appraising this Hon'ble Tribunal about the role of the answering respondent and I reserve my right to file a further detailed affidavit if required or as directed by this Hon'ble Tribunal.

4. I say and submit that the gravamen of the Appellant in the present Original Appeal is against the Project proponent that the Environmental Clearance Certificate has been obtained by him concealing critical facts as well as misrepresenting data before the authority.

5. At the outset, I say and submit that the Environment Clearance for project of the Respondent No. 1 was granted by the Respondent No. 3, after taking into consideration and recommendation of EAC (Expert Appraisal Committee) in its meeting held on 24th to 25th Feb, 2020. I say and submit that the department of the answering respondent was not involved in the decision making process of granting the Environment Clearance to the Respondent No. 1.

6. In view of the aforesaid, I say that present petition does not deserve to be entertained against the answering respondent.



